

DIVISION BENCH

ITEM NO.110

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.196/2022 & IA No.171/2024 IN CP (IB) No.9/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF BARODA V/S BHARAT RAJ PUNJ (PERSONAL GURANTOR OF M/S LEEL ELECTRICALS LTD.).
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Mohit Nandwani, Adv. : *For the Resolution Professional
(Applicant in IA No.196/2022,
and Res. in IA No.171/2024)*

Ms. Madhumita Bhattacharjee with
Ms. Srija Choudhury, Advs. : *For the Personal Guarantor
(Res. in IA No.196/2022 and
Applicant in IA No.171/2024)*

ORDER

IA No.171/2024

Ld. Counsels representing the respective parties are present through VC.

- 1.** This application has been filed U/s 98(1) of the Code seeking replacement of the RP.
- 2.** The Ld. Counsel representing the RP states that the present application is not maintainable U/s 98(1) of the Code.
- 3.** Let notice of the present application be issued to the RP. The Ld. Counsel, Sh. Mohit Nandwani accepts notice, who seeks and is granted one week time to file reply to the present application by serving an advance copy to the opposite side.
- 4.** The matter is adjourned for further hearing on 20th May, 2024. Other application be also put up on the same date.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

3rd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*